

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 615
IB-229/PB/2019
IA/4929/2023, IA/5127/2023

IN THE MATTER OF:

M/s. Shri Ram Transport Finance Co. Ltd

...PETITIONER

Vs.

M/s. Transgulf Frozen Food Containers Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 09.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Adv Sumit Sinha and Adv Rohan
Goel

For the Respondent/Corporate Debtor :

ORDER

Due to paucity of time, the matter is adjourned to **13.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)